

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 1670**

TO BE ANSWERED ON TUESDAY, AUGUST 3, 2021

12 Sravana, 1943 (Saka)

**Privatization of Public Sector Enterprises**

1670. **Smt. Vandana Chavan:**

Will the Minister of **Finance** be pleased to state:

- (a) the details of name, percentage of equity to be disinvested and proceeds to be realised from Public Sector Enterprises (PSEs) that are to be privatised, under Aatmanirbhar Bharat Abhiyan in 2021;
- (b) the criterion for defining PSEs as strategic under new public sector policy; and
- (c) the details of roadmap and timeline of disinvestment of these PSEs?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE**

**(DR. BHAGWAT KISHANRAO KARAD)**

**(a) to (c):** Government has been following a policy for strategic disinvestment of CPSEs since 2015-16 and has ‘in-principle’ approved strategic disinvestment of 35 CPSEs and/ or Subsidiaries/ Units/ Joint Ventures of CPSEs with sale of majority stake and transfer of management control. Some of these ongoing transactions are intended for privatization.

In February, 2021, a new Public Sector Enterprise (“PSE”) Policy was announced for Atmanirbhar Bharat, which lays down a broad roadmap for PSEs. The policy delineates four broad Strategic Sectors, in which except for the bare minimum presence of the existing public sector commercial enterprises at Holding Company level to be retained under Government control, other remaining enterprises will be considered for privatisation or merger/subsidiarization with another PSE or for closure. PSEs in non-

strategic sectors shall be considered for privatisation, where feasible, otherwise such enterprises shall be considered for closure.

Under the new PSE policy, strategic sectors were delineated based on the criteria of national security, energy security, critical infrastructure, provision of financial services and availability of important minerals.

The policy intends to lay down a roadmap for future course of various PSEs including disinvestment, which is an ongoing process. The timing for execution of specific transactions, will be on a case-to-case basis and, inter alia, be contingent upon the considerations of appropriate sequencing, sectoral trends, administrative feasibility, investors' interest, etc.

The status of the transactions with the percentage of equity to be disinvested in these CPSEs and/ or Subsidiaries/ Units/ Joint Ventures of CPSEs is at the Annexure, some transactions are expected to be completed in 2021-22. The actual amount of proceeds to be realized upon successful completion of transactions, will depend upon the prevailing market conditions and investor's interest at the time of sale.

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**Annexure to Rajya Sabha Unstarred Question No. 1670 for 03.08.2021**

**List of CPSEs and/ or subsidiaries/ Units / Joint Ventures of CPSEs for which Government has given 'in-principle' approval for strategic disinvestment.**

**a) Ongoing Transactions**

<b>Sl. No</b>	<b>Name of the CPSE</b>	<b>Percentage of equity to be disinvested</b>
<b>(I)</b>	<b>Transactions at different stages</b>	
1.	a) Bharat Petroleum Corporation Ltd(except Numaligarh Refinery Limited). (b) BPCL stake in Numaligarh Refinery Limited (NRL) to a CPSE strategic buyer [This transaction (NRL) has been completed].	52.98%
2.	Air India Limited	100%
3.	The Shipping Corporation of India Limited	63.75%
4.	Container Corporation of India Limited	30.80%
5.	BEML Limited	26%
6.	Pawan Hans Limited	51%
7.	Neelachal Ispat Nigam limited	93.71%
8.	Project & Development India Limited	100%
9.	Engineering Project (India) Limited	100%
10.	Bridge and Roof Co. India Limited	100%
11.	Units of Cement Corporation of India Limited	Units sale
12.	Central Electronics Limited	100%
13.	Ferro Scrap Nigam Limited (subsidiary)	100%
14.	Nagarnar Steel Plant of NMDC Limited	Unit sale
15.	Alloy Steel Plant, Durgapur; Salem Steel Plant; Bhadrawati Steel Plant – units of Steel Authority of India Limited	Units sale
16.	HLL Lifecare Limited	100%
17.	Indian Medicines Pharmaceuticals Corporation Limited	98.11%
18.	Various Units of India Tourism Development Corporation Limited	Units sale
19.	Hindustan Antibiotics Limited	100%
20.	Bengal Chemicals & Pharmaceuticals Limited	100%
21.	Rashtriya Ispat Nigam Ltd.	100%

**b) Transactions halted as the CPSEs recommended / approved for closure**

22.	Hindustan Fluorocarbons Limited (subsidiary)*
23.	Scooters India Limited*
24.	Bharat Pumps & Compressors Limited*
25.	Hindustan Prefab Limited

**c) Transactions held up due to litigation**

26.	Hindustan Newsprint Limited (subsidiary)
27.	Karnataka Antibiotics & Pharmaceuticals Limited

**d) Transactions Completed**

28.	Hindustan Petroleum Corporation Limited
29.	Rural Electrification Corporation Limited
30.	HSCC(India) Limited
31.	National Projects construction corporation Limited
32.	Dredging Corporation of India Limited
33.	THDC India Limited
34.	North Eastern Electric Power Corporation Limited
35.	Kamrajar Port Limited

\*Subsequently Government approved for closure of the Company.